

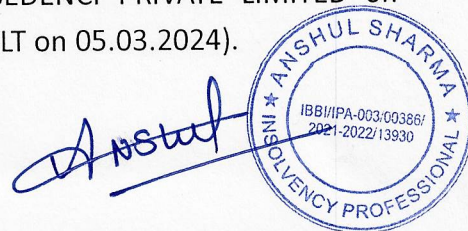
FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **SHRI NATH RESEDENCI PRIVATE LIMITED**

SL. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHRI NATH RESEDENCI PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25.09.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102UP2009PTC038317
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - 632, Raja Niwas Kalu Kunwa Chauraha, Banda, Uttar Pradesh-210001.
6.	Date of closure of Insolvency Resolution Process	15.02.2024
7.	Liquidation commencement date of corporate debtor	16.02.2024 (Copy of order uploaded on website of Hon'ble NCLT on 05.03.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	ANSHUL SHARMA IBBI/IPA-003/IP-N00386/2021-2022/13930
9.	Address and e-mail of the liquidator, as registered with the Board	Address: A-6, Ashok Nagar, Mandoli Road, Shahdara, Near Tyagi Dairy, East, National Capital Territory of Delhi 110093 Mail-Id: cma.anshulsharma2020@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Process mail id: shrinath.cirp@gmail.com
11.	Last date for submission of claims	04-04-2024

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of liquidation of the SHRI NATH RESEDENCI PRIVATE LIMITED on 16.02.2024 (copy of order uploaded on website of Hon'ble NCLT on 05.03.2024).



The stakeholders of SHRI NATH RESEDENCI PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 04.04.2024, to the liquidator at the address mentioned against item No.10.

The proof of claim is to be submitted by way of the following specified forms along with an affidavit (witnessed before a notary public or oath commissioner) and documentary proof in support of claim, as prescribed under the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016:

Form C – For claims by Operational Creditors (except workmen and employees)

Form D – For claims by Financial Creditors

Form E – For claims by Workman or Employee

Form F – For claims by authorised representative of Workmen or Employees

Form G – For claims by any other stakeholder

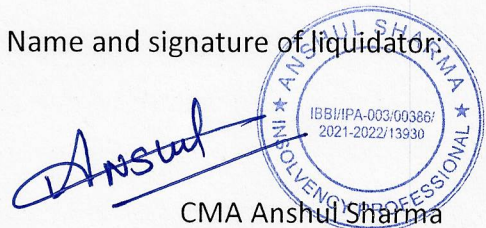
The prescribed forms for submission of claims can be downloaded from following link:

<https://ibbi.gov.in/en/home/downloads>

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator:



CMA Anshul Sharma

Liquidator– M/s. SHRI NATH RESEDENCI PRIVATE LIMITED
IP Registration No. - IBBI/IPA-003/IP-N00386/2021-2022/13930

Address- VRSA Insolvency Professionals LLP

Building no. 11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092
E-Mail-Id: cma.anshulsharma2020@gmail.com, shrinath.cirp@gmail.com

AFA valid upto 15.11.2024

Date: 06.03.2024

Place: Delhi